

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IA/6126/ND/2023, IA/5486/ND/2023 in
IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Shraddha Deshmukh, Mr. Sanchit Singh,
Adv. in IA 6126 & 5486
For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak,
Mr. Shaurya Shyam, Mr. Raghav Dembla, Adv.
Advocate Ms. Aparajita Singh for Mr. Vivek Khanna

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. It is submitted by Learned Counsel for the respondent that the transfer application is pending before the Hon'ble Principal Bench which is listed for hearing on 26.04.2024. Learned Counsel for the applicant has submitted that there is no bar in hearing the matter. Let this matter be posted to 10.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**